



2026:AHC-LKO:3959-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 480 of 2022

Sant Ram

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue U.P. Civil
Secrt. Lko. And Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiv Kumar
Counsel for Respondent(s)	:	C.S.C., Dilip Kumar Pandey

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. On 06.08.2022, we had passed the following order:

" List this case 18.08.2022 as fresh to enable the learned State Counsel to seek complete instructions, specially as to whether any private individuals / trust is engaged in realizing any Mela fee during the Mela which is said to be organized by some trust on Gata No.61 and surrounding plots."

2. Shri Manish Mishra, Additional C.S.C., informs on the basis of written instructions that Mela is organized on two gatas bearing gata nos. 61 and 60. There was a registered society managing the temple till 2009. Thereafter, some other managing committee was managing the affairs of the temple.

3. A dispute arose with regard to management of the Mela. Accordingly, a compromise was arrived at between the temple management and the gaon-sabha, according to which, the Mela organized on gata no. 61 would be managed by the temple committee, while the Mela organized on gata no. 60 would be managed by the gaon-sabha.

4. Now, allegation in the writ petition is that some individuals were realizing Mela fee. Name of such individuals has not been given. Apparently, it seems there is some inter-se dispute between private parties/groups for controlling, managing and collecting Mela fees, as aforesaid, which cannot be adjudicated in these PIL proceedings.

5. This is not the matter for this Court to proceed any further under Article 226 of the Constitution of India. Petitioner is at liberty to avail other remedies, as may be prescribed under civil or criminal law.

6. ***Disposed of.***

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 19, 2026

MVS/-